

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 737/MP/2025

Subject : Petition under Section 79, including 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 14.11.2023 executed between Renew Surya Vihaan Private Limited, and Solar Energy Corporation of India Limited for the development of 200 MW CTU connected Solar power project, read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that certain events constitute as Change in Law events and for seeking consequent reliefs qua allowance of the additional expenditure incurred towards such Change in Law event(s).

Petitioner : Renew Surya Vihaan Private Limited (RSVPL)

Respondent : Solar Energy Corporation of India Limited (SECI) & Ors.

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Waraich, Advocate, RSVPL
Ms. Ashabari Thakur, Advocate, RSVPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Ms. Prerna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL
Shri Alok Kumar Mishra, NLDC & NRLDC
Shri Ashok Rajan, NLDC & NRLDC
Shri Ajit Kumar Yadav, NLDC & NRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that SECI has filed its reply in the matter and the Petitioner has also filed a rejoinder to SECI's reply. However, TNPDC has not filed its reply yet. The learned counsel further submitted that the Petitioner has filed its compliance affidavit in the matter.

2. The learned counsel for the Respondent, CTUIL, submitted that CTUIL has been impleaded in the matter after the Commission's directions in the last Record of Proceedings dated 4.11.2025 and sought liberty to file its reply in the matter.



3. The representative of the Respondent, NRLDC, submitted that NRLDC has also filed its reply in the matter.

4. Considering the request made by the learned counsels for the parties, the Commission permitted the Respondents, CTUIL and TNPDC, to file their respective replies in the matter within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

5. The Petitioner is directed to submit, the following information, on an affidavit within three weeks:

- (a) The Petitioner in its submission dated 21.7.2026 stated that pursuant to issuance of working group report, it has installed additional 170 inverters. Clarify the ratings of such inverters.
- (b) How does the "Report of the working group" constitute a Change in Law?
- (c) When was the Petitioner directed to comply with the norms mandated in the Working Group Report, 2022? Submit the copy of such correspondences.
- (d) Technical Parameters and design temperature pertaining to reactive power requirements of PV Modules and Inverters as per the conditions of respective Request for Selection ("RfS") /bidding documents/ PPAs.
- (e) Requirement for providing the reactive power support by solar generating stations as per International standards, along with the name of the standard and a copy of the relevant extract.
- (f) Indicate the provisions under the respective RfS /bidding documents/ PPAs with regard to compliance with the CEA Technical standards for connectivity to the grid?
- (g) What was the Delivery point specified under PPA?
- (h) What was the basis of considering the ambient temperature as 27.11 degrees while bidding.

6. The Petition will be listed for hearing on **15.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)